

(b) now many of these licences have been utilised and the names of the firms which have failed to utilise the licences;

(c) whether any attempt has been made to get the licences of defaulters, utilised by some other companies or firms; and

(d) whether Government have any scheme to step up the production of the Northern Zone of India to meet the local requirements of textiles?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). A statement giving the required information is placed on the Table of the Lok Sabha [See Appendix IV annexure No. 33]

Works Committee of the Marine Department, Port Blair, Andamans

1656. { **Dr. Ram Subhag Singh:**
Shri A. S. Saigal:

Will the Minister of Labour and Employment be pleased to state:

(a) whether elections to the Works Committee of the Marine Department, Port Blair, Andamans, were held in October, 1957, in an irregular way;

(b) whether Government have received any representation in the matter from the Marine Employees Union, Port Blair; and

(c) if so, the action taken thereon by Government?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). The Government of India have received a complaint regarding alleged irregularities in the conduct of election to the Works Committee in the Marine Department, Port Blair. The Chief Commissioner, Andaman & Nicobar Islands has however intimated that the elections were held in accordance with the Industrial Disputes (Central) Rules, 1957.

Copra and Betel-nuts in Nicobar Islands

1657. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1808, on the 13th September, 1957, regarding Copra and Betel-nuts in Car Nicobar and other Nicobar Islands and furnish the information promised in regard to parts (b) and (d) thereof?

The Minister of Commerce (Shri Kanungo): Part (b): The purchase price for Copra and betel-nuts in Car Nicobar and other Nicobar Islands is fixed on the basis of selling prices in the Calcutta market as reported by the West Bengal Government authorities.

Part (d)	Gross Profits	Approximate Royalty payable to Govt. during 1956.
M/S. Carnicobar Trading Company.	Rs. 1,88,351	Rs. 56,000
M/S. Akoojee Jadwet & Company.	Rs. 1,61,600	Rs. 82,000

Shoe Industry

1658 **Shri Sambandam:** Will the Minister of Commerce and Industry be pleased to state the amount of assistance given by the Government to State schemes such as Shoe Industry in Madras State during the current financial year?

The Minister of Industry (Shri Manubhai Shah): A statement is pla-

ced on the Table of the Lok Sabha. [See Appendix IV, annexure No. 34].

Adulteration in Goods

1659. **Kumari M. Vedakumari:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government consider the complaints of retailers in business, for being punished for adulteration

even for the labelled goods other than food articles and drugs they get from wholesale dealers in business; and

(b) if so, the steps Government propose to take in the matter?

The Minister of Commerce (Shri Kanungo): (a) and (b). The Government of India have not received any complaint. Reports have been called for from the State Governments and the information will be placed on the Table of the Lok Sabha in due course.

Development Plans for 1958-59

1660. Shri Sanganna: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the State Governments have been asked to submit their development plans for 1958-59 by the 25th November, 1957, in terms of a time-table which envisages preparation of the final report on the overall plan for the year by the end of July next year;

(b) if so, whether the information has been received from all the State Governments; and

(c) the salient features of development plans of each State?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Misra): (a) Yes, Sir.

(b) So far, development plans for 1958-59 have been received for the following areas:

States: Andhra Pradesh, Bombay, Madras, Rajasthan, West Bengal and Bihar.

Union Territories: Delhi, Himachal Pradesh, Tripura Laccadive & Amin-divi Islands, Pondicherry, Andaman & Nicobar Islands and NEFA.

(c) We are not in a position to give this information at this stage.

Sand at Chandipur Seacoast (Orissa)

1661. Shri K. C. Jena: Will the Prime Minister be pleased to state:

(a) whether it is a fact that some valuable sand has been found at the seacoast near Chandipur in the District of Balasore, Orissa;

(b) if so, whether the same has been chemically examined; and

(c) if so, the result thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) No.

(b) and (c). Do not arise.

Labour Participation in Management

1662. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state whether any steps are being taken to end rival unionism in the country for the successful implementation of "Labour participation in Management" Scheme?

The Deputy Minister of Labour (Shri Abid Ali): Government consider that the trade unions in the country are conscious of rivalry between themselves and the difficulties it creates in their effective participation in management. Government will welcome attempts on the part of the unions to end rival unionism.

Motor Transport Workers

1663. Shri Dasaratha Deb: Will the Minister of Labour and Employment be pleased to state:

(a) the number of motor transport workers in Tripura;

(b) whether any representation was made by the Motor Transport Workers Conference to Government for improving their conditions of service; and

(c) what steps have been taken by Government in this regard?